

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated : 31-8-87

Application No.

80/87(F)

Applicant

Shri B. Raghveera

v/s The General Manager, Southern Railways
Madras & another

To

1: Shri B. Raghveera
2718, III Main Road
V.V. Puram
Mysore - 570 002

3. The General Manager
Southern Railways (Copy of the
Park Town Application enclosed)
Madras - 600 003

2. Shri N. Basavaraju
Advocate
18, Kurubara Sangha Buildings
II Main, Gandhinagar
Bangalore - 560 009

4. The Chief Engineer (Construction)
Southern Railways
18, Miller's Road
Bangalore - 560 046

5. Shri M. Sreerangaiah
Railway Advocate
3, S.P. Building (Copy of the
10th Cross, Cubbonpet Application
Bangalore - 560 002 enclosed)

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH
IN APPLICATION NO. 80/87(F)

Please find enclosed herewith the copy of the Order passed by this
Tribunal in the above said Application on 16.3.87.

Encl : As above

B. V. Venkateshwar
Deputy Registrar
(Judicial)

Pls. send to all
ofc
16/8/87

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE

Applicant

B. Raghavendra

Advocate for Applicant

N. Basavaraju

Application No

ORDER SHEET

80 of 1987 (F)

Respondent

G.M. Southern Rlys

Advocate for Respondent

M. Sreerangaiah

Date	Office Notes	Orders of Tribunal
		ChRKR(MJ)/PS(MA)

This application, which has not yet been admitted, has come before us today to consider the applicant's application for condonation of delay in filing original application. It transpires that the orders against which this application has been filed were passed on 6.9.84 and 8.10.84. If that were so, the application should have been filed within six months of 1.11.85. By this criterion the application is delayed. In the course of the arguments, in which Sri N. Basavaraju, learned counsel for the applicant and Sri M. Sreerangaiah, learned counsel for the respondents ~~appeared~~ participated, it appeared that the applicant has also filed an appeal before the General Manager in respect of the same grievance on 16.8.85. The General Manager, obviously, cannot take up that appeal when this application is pending.

Since the matter is pending in appeal we would like to give the General Manager an opportunity to deal with the grievance of the applicant. Therefore, the question of condonation of delay need not be considered by us. The application is therefore rejected at the admission stage itself with a direction to the General Manager to dispose of the appeal pending before him within three months from the receipt of this order.

In the result the application is disposed of. No order as to costs.

Chaired . 16-4-87
(16/3/87)

Member (J)

Member (A)

True Copy -

B. V. Venkatesh Rao
DEPUTY REGISTRAR

CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH

BANGALORE

